The Public Shareholders are requested to kindly note the following revisions/amendments in the schedule of major activities relating to the Offer:

3.1 The revised schedule of activities pertaining to the Offer is set out below:

<table>
<thead>
<tr>
<th>Activity</th>
<th>Date of the Public Announcement</th>
<th>Revised Schedule (Day and Date)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Date of publication of the Detailed Public Statement containing interim financial statements of the Acquirer and the PACs in respect of the Offer to the public shareholders of the Target Company, pursuant to revisions/amendments set out in the Schedule of major activities relating to the Offer:</td>
<td>February 24, 2019</td>
<td>Friday, November 1, 2019</td>
</tr>
<tr>
<td></td>
<td>Date of corrigendum to the Detailed Public Statement of November 08, 2018, with respect to the revised schedule of major activities relating to the Offer:</td>
<td>November 08, 2018</td>
</tr>
<tr>
<td></td>
<td>Closing of withdrawal period for Public Shareholders to withdraw the Equity Shares tendered in the Delisting Offer</td>
<td>March 14, 2019</td>
</tr>
<tr>
<td></td>
<td>Date of commencement of the Delisting Offer (Open Offer) opening</td>
<td>March 14, 2019</td>
</tr>
<tr>
<td></td>
<td>Date of expiry of the delisting period (on which the Open Offer closes)</td>
<td>August 19, 2019</td>
</tr>
<tr>
<td></td>
<td>Date of liquidation of the Escrow Account</td>
<td>August 19, 2019</td>
</tr>
</tbody>
</table>

3.2 The above dates wherever they appear in the DPS should be read accordingly.

3.3 This Corrigendum is being issued in all the newspapers in which the DPS was published.

3.4 This Corrigendum is being issued pursuant to changes/amendments in the Schedule of major activities relating to the Offer as set out in the Draft Letter of Offer and is in terms of the SEBI letter bearing reference no. SEBI/HO/CFD/DCR1/OW/P/2019/20907/1 dated August 14, 2019 conveying comments on the Draft Letter of Offer dated February 01, 2019 (“DLOO”).

3.5 Pursuant to SEBI’s observation letter dated August 14, 2019, the Acquirer and PACs have decided to revise the offer price upward from INR 478.40 per Equity Share to the revised offer price of INR 530.32 per Equity Share (as defined hereinafter) by SEBI, pursuant to Regulation 17(2) of the SEAST Regulations, in case of upward revision of the offer price, the value of the Escrow Account is required to be calculated for the revised offer price and the additional amount is required to be brought into the Escrow Account prior to effecting such revision. Accordingly, right of revision of the Offer Price, the Acquirer and PACs have deposited an aggregate amount of INR 32,31,22,61,950 (Rupees Thirty Two Crores Thirty One Lakhs Ninety Five Thousand Four Hundred and Ninety Five Paise) in the Escrow Account maintained with the Escrow Agent,

3.6 Issued for and on behalf of the Acquirer and PACs

ICICI SECURITIES LIMITED
MANAGER TO THE OFFER

ICICI Centre, H.T. Parekh Marg, Churchgate, Mumbai - 400020, Maharashtra, India
Tel: +91-22 2552 2690; Fax: +91-22 2552 2690; Email: info@icicisecurities.com

Issued on and on behalf of the Acquirer and PACs

Manager to the Offer
Pressman

BOC GROUP LIMITED
PRAXAIR, INC.
LINDE HOLDINGS NEDERLANDS B.V.

Reported by: Udayan Bhattacharya, Bloomberg, priya@bloomberg.com

Date: August 29, 2019

MANAGER TO THE OFFER

ICICI SECURITIES LIMITED

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